

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR**

Original Application No.203/00518/2021

Jabalpur, this Wednesday, the 11th day of August, 2021

HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER

Ajay Kumar Panda, S/o Shri Bhaskar Chandra Panda, Aged about 58 years Ex. AFA (GST & Taxation)/HQ S.E.C. Railway, Bilaspur, R/o Qr. No. 95/47, Panchali Vihar Near Shani Mandir, P.K. Nager, Bilaspur 495001 (C.G.)

-Applicant

(By Advocate – Shri B.P.Rao)

Versus

1. Union of India, through the General manager S.E.C.Railway, Bilaspur Zone, Headquarters' Office, Bilaspur 495004 (CG)
2. The FA & CAO, S.E.C. Railway, Bilaspur Zone, Headquarters' Office, Bilaspur 495004 (CG)
3. The Director/E (O)-I Railway Board, New Delhi 110001

- Respondents

(By Advocate – **Shri Vivek Verma**)

ORDER(ORAL)

Heard.

2. Counsel for the applicant states that the applicant is a Group B employee of the Bilaspur Division working as ADFM and was trapped by the ACB Branch, CBI, Bhilai on 13.05.2016. Thereafter the applicant was charged under



Section 7 and 13(2) r/w 13(1)(d) of the Prevention of Corruption Act, 1988. CBI has filed the final report and a CBI (Criminal) Case No. 144/2016 has been registered against the applicant before the Court of Special Judge for CBI Cases, Raipur. On 23.11.2016 a charge memorandum on the same set of allegations with same documents and list of witnesses have been issued under Rule 9 of RS(D&A) Rules, 1968. Inquiry was conducted and in the Inquiry Report the charges against the applicant were proved. A punishment of **Removal From Service** was imposed by the Disciplinary Authority vide order dated 29.06.2020.

3. The applicant has filed the statutory appeal against the said punishment to the Appellate Authority on 14.08.2020 (Annexure A-4).

4. At this stage learned counsel for the applicant states that the applicant will be satisfied if the appellate authority is directed to decide the pending appeal dated 14.08.2020 (Annexure A/4) against the punishment of Removal from Service in a time bound manner.

5. Learned counsel for the respondents submits that he has no objection since the statutory appeal is still pending before the respondent department.

6. Accordingly the respondents are directed to decide the appeal dated 14.08.2020 (Annexure A-4) (Page 37 to 48) within a period of 60 days after receiving a certified copy of this order.

7. Needless to say, that the respondents shall pass the reasoned and speaking order dealing with all the contentions raised in the appeal.

8. With these observations, this Original Application is disposed of at admission stage itself. However, is it made clear that this Court has not commented anything on the merits of the case. No order as to costs.



**(Naini Jayaseelan)
Administrative Member**

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